

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.214/2008

Tuesday this the 29 th day of July, 2008.

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

**T.INDIRA,
W/o (late) E.Raghavan,
Kariyil Mundin Kottu Thaze,
Thuruthi Post, Cheruvathoor (Via),
KASARGODE DISTRICT.**

Applicant

(By Advocate Shri TC Govindaswamy)

Vs.

1. Union of India represented by
the General Manager, Southern Railway,
Headquarters Office,
Park Town P.O., **CHENNAI – 3.**
2. The Divisional Railway Manager,
Southern Railway, Palghat Division,
PALGHAT
3. The Chairman, Railway Board,
Rail Bhavan, **NEW DELHI.** **Respondents**

(By Advocate Mr.Thomas Mathew Nellimottil)

The application having been heard on 29.7.2008,
the Tribunal on the same day delivered the following:

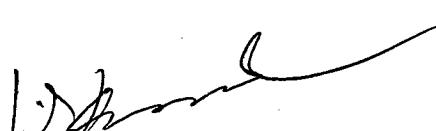
ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

Heard the counsel for the parties. In view of the reply vide para 2 thereof,
as the matter is under active consideration, respondents are directed to finalise the
case within a period of three months from the date of communication of this order.
Liberty is given to the applicant to agitate against the decision, if she so desire.

O.A. is disposed of. No costs.

Dated the 29 th July 2008.


**Dr.K.B.S.RAJAN
JUDICIAL MEMBER**

rv